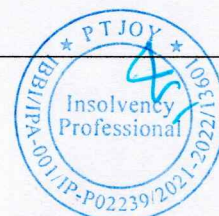


**FORM A****Public Announcement**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF  
M/s KUMARAKOM AQUA SERENE PRIVATE LIMITED**

<b>Relevant Particulars</b>		
1.	Name of corporate debtor	M/s KUMARAKOM AQUA SERENE PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	27.02.2004
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ernakulam, Kerala
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55101KL2004PTC016902
5.	Address of the registered office and principal office (if any) of corporate debtor	Building No.4/125, Vettoor House, Kudavechoor P.O., Vaikom, Kottayam – 686144.
6.	Insolvency commencement date in respect of corporate debtor	16-04-2025
7.	Estimated date of closure of insolvency resolution process	12-03-2026
8.	Name and registration number of the insolvency Professional acting as Interim Resolution Professional	P T Joy B.Com, FCA, LLB, DISA, IP IBBI/IPA-001/IP-P-02239/2021-2022/13601
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	P.T Joy Chartered Accountant, 41/710, 1 <sup>st</sup> Floor, J B Plaza, Near NSS Hostel, Edapally-Tripunithura Road, Oberon Mall Jn, Padivattom Kochi - 682024 Email id – insolvency02@gmail.com Ph: 0484-2807097
10.	Address and e-mail to be used for correspondence with the interim resolution professional	P.T Joy Chartered Accountant, 41/710, 1 <sup>st</sup> Floor, J B Plaza, Near NSS Hostel, Edapally-Tripunithura Road, Oberon Mall Jn, Padivattom Kochi - 682024 Email id – insolvency02@gmail.com Ph: 0484-2807097
11.	Last date for submission of claims	30-04-2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three	Not Applicable



	names for each class)	
14.	<ul style="list-style-type: none"> <li>• Relevant Forms and</li> <li>• Details of authorized representatives are available at:</li> </ul>	Web-link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address: P.T Joy Chartered Accountant, 41/710, 1 <sup>st</sup> Floor, J B Plaza, Near NSS Hostel, Edapally-Tripunithura Road, Oberon Mall Jn, Padivattom Kochi - 682024

Notice is hereby given that the National Company Law Tribunal Kochi Bench has ordered the commencement of a Corporate Insolvency Resolution Process of the **M/s Kumarakom Aqua Serene Private Limited (CIN:U55101KL2004PTC016902) on 16-04-2025.**

The creditors of the **M/s Kumarakom Aqua Serene Private Limited** are hereby called upon to submit their claims with proof on or before **30-04-2025** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**

Date: 18-04-2025

Place: Ernakulam


 P T Joy

Interim Resolution Professional  
 IBBI/IPA-001/IP-P02239/2021-2022/13601